

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 340/MP/2020 along with IA No.1/2021

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Torrent Power Limited (TPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Basava Prabhu Patil Sr. Advocate, TPL
Shri Geet Ahuja, Advocate, TPL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Tanya Sareen, Advocate, SECI
Ms. Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, learned senior counsel for the Petitioner prayed for an adjournment. Learned proxy counsel for SECI also submitted that arguing counsel in the matter is not available due to personal difficulty. With the consent of the learned senior counsel and learned counsel for the parties, the matter was adjourned.

2. The petition shall be listed for hearing on 23.5.2023.

By order of the Commission

**(T.D. Pant)
Joint Chief (Law)**

